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Title: Situation arising out of India's voting for the IAEA resolution against Iran.

SHRI BASU DEB ACHARIA : Madam, there was a widespread criticism in this House when the Government of India's representative in IAEA meeting voted along with United States of America's Resolution. This was discussed in this House and this action on the part of the Government of India was criticized in this House.

Now once again when a Resolution to censure Iran was moved by the United States of America, the Government of India's representative voted in favour of the Resolution to censure Iran. This has been done when the discussion is going on, dialogue is continuing and Iran has agreed for inspection by IAEA. The IAEA inspection is also going. Iran has openly declared that whatever activities Iran is undertaking, this is for peaceful purposes...(*Interruptions*). It is unfortunate that the Government of India's representative voted in favour of the Resolution moved by the United States of America. When a number of countries abstained from voting, three countries opposed the Resolution.

It has also appeared in the newspaper that there was a high level meeting in Washington before the Government of India took such a decision to vote in favour of US Resolution. This is unfortunate. Iran-Pakistan-India pipeline has been shelved. Now there has been no mention about this pipeline. We were to get gas from Iran at a cheaper cost and now that has been shelved.

The decision taken by Government *â€¦**

SHRI ADHIR CHOWDHURY (BAHARAMPUR): Madam, this is objectionable...(*Interruptions*)

MADAM SPEAKER: I think, this statement should be expunged.

...(*Interruptions*)

SHRI BASU DEB ACHARIA : Government of India should clarify as to what prompted them to favour the Resolution moved by the United States of America. We apprehend that ...(*Interruptions*)

MADAM SPEAKER: Please take your seat, the hon. Minister wants to say something.

...(*Interruptions*)

SHRI BASU DEB ACHARIA: Madam, I have not finished yet...(*Interruptions*)

MADAM SPEAKER: The hon. Minister wants to say something.

...(*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Madam, the objectionable sentence about the decision taken by the Government of India *â€¦â€¦*. should be removed from the proceedings...(*Interruptions*)

MADAM SPEAKER: I have already said that this particular clause should be expunged from the proceedings.

...(*Interruptions*)

SHRI BASU DEB ACHARIA : Madam, the Resolution moved by the United States was with the purpose of censuring Iran. We apprehend that Government of India is moving towards Non-Proliferation Treaty which is being thrust upon the

* Not recorded.

Government. There is a consensus in the House and also in the country that agreements like the NPT, the CTBT and FMCT are discriminatory in nature. We are against such discriminatory agreements and all the action on the part of the Government of India in regard to voting in favour of the Resolution moved by the United States of America is unfortunate.

MADAM SPEAKER: You have made all you points and now you may please take your seat.

SHRI BASU DEB ACHARIA : The Government should clarify the position and make a statement mentioning the reason as to what prompted them to support the Resolution moved by the United States to censure Iran...(*Interruptions*)

SHRI M.B. RAJESH (PALAKKAD): Madam, I would like to associate myself with the matter raised by Shri Basu Deb Acharia regarding India's vote against Iran in IAEA during the Zero Hour today.

SHRI P.K. BIJU (ALATHUR): Madam, I would like to associate myself with the matter raised by Shri Basu Deb Acharia regarding India's vote against Iran in IAEA during the Zero Hour today...(*Interruptions*)

DR. RAM CHANDRA DOME (BOLPUR): We want a reaction from the Minister...(*Interruptions*)

MADAM SPEAKER: Please take your seat.

Shri Anand Rao Adsul.